

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 309 OF 2018 &
IA NOS. 1487 & 1488 OF 2018

Dated: 30th October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Uttar Pradesh Jal Vidyut Nigam Limited **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Akshat Jain
Mr. Yashaswi Kant

Counsel for the Respondent(s) : ---

ORDER
(IA NO. 1487 OF 2018)
(for exemption from filing certified copy of impugned order)

In this application, learned counsel, Mr. Akshat Jain, appearing for the Appellant has prayed that filing of certified copy of the impugned order may kindly be exempted.

In the light of the statement made in the application and the reasons stated therein, IA No. 1487 of 2018 is allowed as sufficient cause has been made out. At present, production of certified copy of the impugned order is exempted. The application is disposed of.

The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks, i.e. on or before 21.12.2018.

IA NO. 1488 OF 2018
(for exemption from filing typed copies of clear/legible
copies of annexures)

The learned counsel appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing typed copies of clear/legible copies of annexures. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the application, the same was accepted and exemption from filing typed copies of clear/legible copies of annexures is allowed at the risk of the learned counsel appearing for the Appellant.

The learned counsel for the Appellant is directed to file typed copies of clear/legible copies of annexures within a period of eight weeks, i.e. on or before 21.12.2018.

With these observations, the instant IA being IA No. 1488 of 2018 stands disposed of.

APPEAL NO. 309 OF 2018

Issue notice on admission to the Respondents returnable on 11.12.2018. Dasti, in addition, is also permitted.

List the matter for admission on **11.12.2018**.

(S. D. Dubey)
Technical Member

vt/js

(Justice N. K. Patil)
Judicial Member